

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.4.2015

CP No.69/2013 (OA No.339/2008)

None for the applicant.

Ms. Kavita Bhati, Proxy Counsel for

Mr. Kunal Rawat, Counsel for the respondents.

Heard the Ld. Counsel for respondents.

The Apex Court in Civil Appeal No.10085 of 2014 arising out of SLP (C) No.320 of 2014 has set aside the order dated 18.5.2012 passed by the Central Administrative Tribunal, Jaipur in OA No.339 of 2008 and the judgment and order dated 31.10.2012 passed by the High Court of Judicature for Rajasthan, Jaipur Bench in W.P.(C) No.14710 of 2012 and has affirmed the order of punishment dated 23.1.2003.

In view of the order passed by the Apex Court in the aforesaid Civil Appeal dated 10.11.2014 the subject matter of the contempt petition no more survives. Hence, the Contempt Petition is dismissed.



(R.RAMANUJAM)
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/